#### **COURT-I**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 06 OF 2017 & IA NO. 332 OF 2018

Dated: 10<sup>th</sup> April, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

#### In the matter of:

Punjab State Power Corporation Ltd. .... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission .... Respondent(s)

& Ors.

Counsel for the Appellant(s): Mr. Anand K. Ganesan

Counsel for the Respondent(s): Mr. Sakesh Kumar for R-1

Mr. Aditya Grover for R-2

Mr. Praveen Kumar for R-3

## **ORDER**

### IA NO. 332 OF 2018

(Appln. for condonation of delay in filing written submission)

In this application, the applicant/respondent has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing written submission. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing written submissions is condoned and written submission is taken on record. Application is disposed of.

## **APPEAL No. 6 of 2017**

As agreed by learned counsel for the parties, list the matter for further hearing on <u>16.05.2018.</u>

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member